

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No.: 377/96.

~~Transfer Application No.~~

Date of Decision May 02, 1996.

Shri G. P. Dhodapkar,

Petitioner/s

Shri S. P. Kulkarni,

Advocate for
the Petitioner/s

Versus

Union Of India & Another,

Respondent/s

Shri R. K. Shetty,

Advocate for
the Respondents

CORAM :

Hon'ble Shri. B. S. Hegde, Member (J).

~~Hon'ble Shri. B. S. Hegde, Member (J).~~

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(B. S. HEGDE)
MEMBER (J).

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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
GULESTAN BLDG. NO. 6, 3RD/4TH FLOOR
PRESKOT ROAD, FORT, BOMBAY-400 001.

ORIGINAL APPLICATION NO.: 377/96.

Dated this Thursday, the 2nd day of May, 1996.

CORAM : Hon'ble Shri B.S. Hegde, Member (J).

Shri G. P. Dhodapkar Applicant
(Advocate by Shri S.P. Kulkarni)

Versus

Union Of India & Another
(Advocate by Shri R. K. Shetty) ... Respondents.

O R D E R

(PER.: SHRI B. S. HEGDE, MEMBER (J))

1. Heard Shri S.P. Kulkarni for the applicant and Shri R. K. Shetty for the respondents.
2. The Learned Counsel for the applicant submits that a huge amount of pensionary benefit is due to the applicant and in the absence of receipt of payment, he is unable to vacate the government accomodation. He further submits that the applicant is agreeable to vacate the quarter as soon as he receive the amount due towards pensionary benefits.
3. In the circumstances, the applicant is directed to vacate the quarter within a period of thirty days from the date of receipt of payment of pensionary benefits.
4. The O.A. is disposed of with the above directions.
No order as to costs.


(B. S. HEGDE)
MEMBER (J).